

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 589 of 2020**

**IN THE MATTER OF:**

**Kotak Mahendra Bank Ltd.**

**...Appellant**

**Vs**

**Unity Infraprojects Ltd**  
**Through its Resolution Professional**

**....Respondent**

**Present:**

**For Appellant: Mr. Himanshu Bhushan, Advocate**

**For Respondent:**

**O R D E R**

**(Through Virtual Mode)**

**14.08.2020** Heard learned Counsel for the Appellant. He submits that two Applications, viz., M.A. No. 227 of 2018 and M.A. No. 423 of 2020 are pending for a long time before the Adjudicating Authority. These have not been decided as yet.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 17.08.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Let the matter be fixed 'For Admission (After Notice)' on **4<sup>th</sup> September, 2020.**

[Justice Jarat Kumar Jain]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

(Dr. Ashok Kumar Mishra)  
Member(Technical)